

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No. 38498/2023

(Arising out of impugned final judgment and order dated 28-02-2023 in WC No. 25376/2022 passed by the High Court of Judicature at Allahabad)

MANAGING DIRECTOR & ORS.

Petitioner(s)

VERSUS

RAM NARESH & ORS.

Respondent(s)

(IA No.208875/2023-CONDONATION OF DELAY IN FILING and IA No.208874/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.208873/2023-EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 38499/2023 (XI)

(FOR ADMISSION and I.R. and IA No.208425/2023-CONDONATION OF DELAY IN FILING and IA No.208427/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.208428/2023-EXEMPTION FROM FILING O.T.)

AND

Diary No(s). 39645/2023 (XI) (ITEM NO. 56)

(FOR ADMISSION and I.R. and IA No.218569/2023-CONDONATION OF DELAY IN FILING and IA No.218576/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.218571/2023-EXEMPTION FROM FILING O.T.)

Date : 19-10-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Bhuwan Chandra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the petitioners seeking an adjournment, matters are adjourned for two weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR